

CCPA-52/96

P.C. Polyadarshi
v/s
Union of India.

1
20/8/96.

No one appear. Petition is free from defect. ~~may~~ be let it be listed on 23/8/96 before the ^{High} Court for Consideration & order.

Libby.
20/8
J DR.

4/23.07.96

Counsel for the applicant : None (Shri P.C.Priyadarshi, applicant in person)

Counsel for the respondents : Shri J.N.Pandey.

Heard Shri P.C.Priyadarshi, applicant in person and Shri J.N.Pandey, learned Sr. Standing Counsel for the respondents. Shri Priyadarshi brought to my notice the orders passed on 06.05.1996 wherein respondents were directed to ensure that the applicant is not kept under continued suspension for anunspecified period and he must be paid subsistence allowance and other outstanding dues timely and regularly. It was further directed that the respondents shall also consider the case of the applicant's transfer of Hqr. during the period of suspension from Ranchi to patna if that does not hamper the progress of the CBI's investigation . The applicant brought to my notice that in spite of the clear direction of the Court, his suspension has not been revoked so far nor his request for transfer of Hqr. has been considered.

Written Statement
Sated on behalf
of the respondent

W.C.
21/7/96

2. A copy of this M.A. may be given to the learned counsel for the respondents and respondents are directed to file reply thereon within three weeks.
3. Let this M.A. be fixed for hearing on 20.08.1996.

N.K.V.
(N.K.Verma)
Member (A)

MA-135/96

5/21.8.96

Counsel for the applicant .. Applicant in person

Counsel for the respondents .. Mr.J.N.Pandey, Sr.S.C.

Heard. Orders pronounced in open Court on dictation rejecting the M.A. Order in a separate sheet.

N.K.V.
(N.K.Verma)
Member (A)

SKS

6/23.08.96

None for the applicant.

Counsel for the respondents : Shri R.K.Choubey.

Shri R.K.Choubey, learned counsel for the respondents states that the copy of the CCPA has not been served on him. The matter is adjourned to 11.09.1996 with a direction that the petitioner shall serve a copy of the CCPA on the learned counsel for the respondents well in time.

N.K.V.
(N.K.Verma)
Member (A)

SKJ

7.11.96. Shri M.M.P. Sinha, the counsel for the applicant.

Shri J.N. Pandey, Sr. Standing Counsel for the respondents.

Heard learned counsel for the applicant, ^{and this}
~~As stated by the learned counsel~~
~~and~~ the only grievance of the applicant is that his representation with regard to change of head quarters

has not been considered in accordance with the order dt. 6th May, 96

passed by Hon'ble Shri N.K. Verma, Member (A).

2. It will be proper in this case to call upon the O/Ps to file their reply only on this ~~portion~~ ^{subject}. Reply

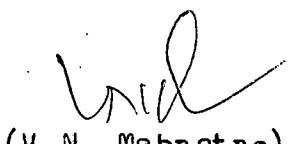
should be filed within six weeks. List this case on 5.11.96.

The learned counsel for the applicant undertakes to serve notice on the respondents dasti.



(K.D. Saha)

Member (A)



(V.N. Mehrotra)

Vice-chairman

/CBS/

5/11/96

Vakalatnama filed
on behalf of
the Applicant
in the
Court
in the
case
of

8

Counsel for the applicant...Shri M.M.P.Sinha

5.11.96

Counsel for the opposite party...None.

CM

On the request of learned counsel for the applicant, matter is adjourned to 6.12.96.

(K.D.Saha)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

9/6.11.1996

Counsel for the applicant : Mr. M. M. P. Sinha

Counsel for the respondents : Mr. J. N. Pandey.

The learned counsel for the respondents prays for further time to file reply in the light of the order dated 11.9.1996. Allowed three week's time. List the matter on 16.12.1996 for hearing.

(K.D.Saha)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

10/16.12.96

Shri J.N.Pandey, Sr. Standing counsel for the respondents.

Adjourned to 31.01.1997 for hearing on CCPA.

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

11/31.01.97

List the case on 19.03.1997 for hearing on contempt.

(V.N.Mehrotra)
Vice-Chairman

SKJ

Mention sth
Reftm 51
Mention 31
Reftm 31
i-2
✓

12/19.03.

List on 15.05.1997 for hearing on Contempt.

Reply to Notice
cause of
Contempt
No. 2 & 3
filed by
Applicant
9/4/97

13/15.05.97

W.W.
(V.N.Mehrotra)
Vice-Chairman

Penalty to
remonstrant SKJ
filed by the
respondent
filed on
19.5.97
and attached
on 20.5.97
23.5.97

14/1.8.97

List on 22.9.97 for hearing on contempt.

SKS

W.W.
(V.N.Mehrotra)
Vice-Chairman

15/22.09.97

Since Bench is not available today, case is adjourned to 25.11.1997 for hearing on contempt.

SKJ

V.K.Srivastava
(V.K.Srivastava)
Dy. Registrar

16/25.11.97 Shri M.M.P.Sinha, counsel for the applicant.

Shri J.N.Pandey, SSC for the respondents.

The learned counsel for the ~~xx~~ applicant states that the authorities concerned have complied with the order dated 6th May, 1996, passed by this Bench.

Considering the statement of the learned counsel for the applicant, we are of the view that it is not necessary to proceed further with the CCPA. In the circumstances, the proceedings are hereby dropped. Notices issued to the respondents are discharged.

S.D.G.
(S.Das Gupta)
Member(A)

The CCPA is disposed of accordingly.

W.W.
(V.N.Mehrotra)
Vice-Chairman